

DIVISION BENCH
COURT - I

O-205

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1837(KB)2019
IA(I.B.C)/529(KB)2023,
IA(I.B.C)/1076(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17TH MAY 2024

IN THE MATTER OF	UCO BANK VS LIMTEX [INDIA] LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearances via video conference/physically

Ms. Rakhi Purnima Paul, Adv.] For the Applicant
Mr. Saunak Mitra, Adv.] For the Nihar Dealevs Pvt. Ltd.
Mr. Devansh Santhalia, Adv.]
Ms. Tanvi Luhariwala, Adv.] For Madhu Trade and Investment Company Pvt.Ltd
Mr. U. Goel. Adv.]
Ms. Urmila Chakraborty, Adv.] For the Respondent No. 1 & 3 in
IA(I.B.C)/529(KB)2023, IA(I.B.C)/1076(KB)2023
Mr. Tapas Kr. Das. Adv.]

ORDER

1. Ld. Counsel for the parties present.
2. **IA(I.B.C)/1076(KB)2023**
 - a. Ld. Counsel appearing for the Personal Guarantor is directed to deal with the Financial Creditor who is supposed to pursue this application in place of Resolution Professional.
 - b. Financial Creditor is directed to deal with the reply filed by the proposed respondent No. 8 to the claim that the transaction has taken place pursuant to the direction of this Tribunal in his favour.

c. Ld. Counsel Ms. Luhariwala appearing for the proposed respondent No. 7 wants to file objection to the prayer made in IA 1076 of 2023.

3. **IA(I.B.C)/529(KB)2023**

a. Ld. Counsel appearing for the applicant in IA 529 of 2023 also to justify the inclusion of Limtex (India) Limited as proposed respondent No. 4.

b. Ld. Counsel Ms. Urmila Chakraborty appearing for the Suspended Board submits that it is a struck off company.

4. List the matter for argument on **11/07/2024**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)